

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore- 560 038.

Dated: 25 Nov 87

APPLICATION NO 1003 /87 (F)

W.P.No. —

APPLICANT

vs

RESPONDENTS

K. Sanjeera Shetty
To

Director General, Dept. of Posts,
N. Delhi and 3 Om.

1. Sri K. Sanjeera Shetty,
Dy. Superintendent of
Post Offices,
Office of the Sr. Superintendent
of Post Offices,
Mangalore Divn, Mangalore
2. Shri D. Abhyogana Swamy, Advocate,
No. 844 (upstairs), V Block,
Rajaji Nagar, Bangalore - 10.
3. The Director General,
Department of Posts,
Dak Tar Bhawan,
Sansad Marg,
New Delhi - 1.
4. The Postmaster General,
Karnataka Circle, Bangalore.
5. The Sr. Superintendent of
Post Offices,
Mangalore Divn, Mangalore
6. Sri N. Mallikeshwara Rao,
Post. Supdt. of R.M.S. & Divn,
Bangalore
7. Sri M. S. Padmanabiah,
Advocate (C.G.S.C),
High Court Building,
Bangalore - 1.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/
INTERIM ORDER passed by this Tribunal in the above said application
on 18 Nov 87.

RECEIVED Copies 26/11/87

Diary No. 1457/87

Date: 27/11/87 AM

Encl: as above.

For Verbal & Teleph
DEPUTY REGISTRAR
(JUDICIAL)

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**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE**

DATED THIS THE 18TH DAY OF NOVEMBER, 1987

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
and
Hon'ble Shri P. Srinivasan, Member (A)

APPLICATION NO. 1003/87

K. Sanjeева Shetty,
s/o T. Thimmappa Shetty,
aged 51 years,
Deputy Superintendent of Post-
Offices, Office of the Senior
Superintendent of Post Offices,
Mangalore Division,
Mangalore.

..... **Applicant.**

(Shri M. Narayanaswamy, Advocate)

v

1. The Director-General,
Department of Posts,
Dak Tar Bhavan,
Sansad Marg,
New Delhi.
2. The Post Master General,
Karnataka Circle,
Bangalore.
3. The Senior Superintendent
of Post Offices, Mangalore
Division, Mangalore.
4. Sri. N. Malthesha Rao,
Asst. Superintendent of
R.M.S. 'Q' Division,
Bangalore (now promoted
to P.S.S. Group-B, allotted
to Karnataka Circle and
posted in place of applicant).

(Shri M.S. Padmarajaiah, S.C.O.S.C.)

This application having come up for hearing to-day,
Vice-Chairman made the following:

ORDER

This is an application made by the applicant under
Section 19 of the Administrative Tribunals Act, 1985 ('the Act').

2. Prior to 12.6.1987 the applicant was working as Deputy Superintendent of Post Office in the city of Bangalore. On his own request, the Post Master General, Karnataka Circle, Bangalore (PMG) by an order made on 12.6.1987, transferred the applicant from Bangalore to Mangalore. In pursuance of the said order of the PMG, the applicant reported for duty at Mangalore on 13.7.1987 from which date he is working at Mangalore.

3. In its order No.9/7/87-SPG dated 3.11.1987, Government of India, ~~as~~ in the Ministry of Communications Department of Posts, (Govt) had allotted the applicant and one Shri K. Leelayya Nayak, applicant in A.No.1004/87 to Tamil Nadu Circle with immediate effect in the interest of service, with appropriate directions thereto for implementing the same. In pursuance of the same, the PMG by his order No.STA/0-2/R/87-88 dated 10.11.1987 (Annexure-H) had directed the competent authority to forthwith relieve the applicant and Shri Leelayya Nayak to enable them to join their new posts in the Tamil Nadu Circle. In this application, the applicant has challenged the orders dated 3.11.1987 and 10.11.1987 as arbitrary and illegal and unjust.

4. Shri M. Narayanaswamy, learned Advocate has appeared for the applicant. Shri M.S. Padmarajaiah, learned Senior Standing Counsel for Central Government has taken notice and has appeared for Respondents 1 to 3.



5. Shri Narayanaswamy contends that the allotment made by Government from Karnataka Circle to Tamil Nadu Circle and the consequent order made by the PMG without taking into consideration several of the personal factors of the applicant like his earlier transfer made to take better care of his mentally disabled aged sister at Mangalore and various other relevant factors was arbitrary and violative of Article 14 of the Constitution.

6. Shri Padmarajaiah, contends that the allotment made by the Government and the consequent order made by the PMG were in the public interest, and the same should not be interfered with by this Tribunal.

7. In his application, the applicant while challenging the order dated 3.11.1987 had not produced the same as the same had not been furnished to him.

8. At our request Shri Padmarajaiah has made available a copy of the same and the same reads thus:

" ORDER "

Subject: Postings and transfers of officers of PSS Group 'B'
....

The undersigned is directed to say that the following officers of PSS Group 'B' presently working in Karnataka Circle, are transferred and allotted to Tamil Nadu Circle with immediate effect in the interest of service.



1. Shri K. Leelayya Nayak.

2. Shri K. Sanjiva Shetty

The PMG, Tamil Nadu Circle will intimate the station of posting of the above officers to PMG, Karnataka Circle, Bangalore immediately.

Charge reports of the officers may be forwarded in due course.

Sd:
(S. Chadha)
Director (Staff) "

In this order, Government had stated that the allotment of the applicant was made in the interest of service. The term 'interest of service' necessarily means that the same was in the interest of public service. We need hardly say that the PMG on 10.11.1987 had only given effect to this order which he was in duty bound to do.

9. The power of Government to allot the applicant from one circle to another is not rightly disputed by Shri Narayanaswamy.

10. Every one of the allegations made by the applicant, which were very passionately highlighted by Shri Narayanaswamy at the hearing, do not even suggest that the statement of the authority that the allotment of the applicant was made in the public interest, was not true and inaccurate. If that is so, then this Tribunal must necessarily accept the same and examine the case on that basis only.



11. When a duly constituted authority like Government had found that the allotment of the applicant was necessary in the public interest then this Tribunal should be loath to interfere with the same on any ground. We cannot also examine the grounds urged by the applicant as if we are a court of appeal and come to a different conclusion. In matters of allotment and transfers, this Tribunal cannot usurp the powers of Government and other authorities and stifle the functioning of administration.

12. On the view we have expressed, we decline to examine the grounds urged by the applicant. But that cannot and does not prevent Government itself to re-examine them if a representation is made by the applicant. We do hope and trust that when a representation is made by the applicant, Government will entertain the same and pass such order as the circumstances so justify without in any way being influenced by this order.

13. On the foregoing discussion we hold that this application is liable to be rejected. We, therefore, reject this application subject to what we have expressed at para 12 of the order. But in the circumstances of the case, we direct the parties to bear their own costs.



Sd/-

Vice-Chairman

18/11/1981

-True Copy -

Sd/-

Member (A)

bsv/MRv.

B.V. Venkatesh
DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE